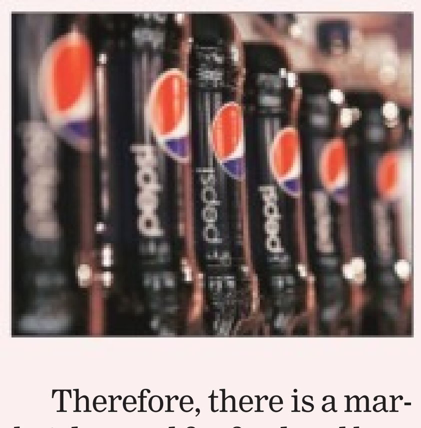
PepsiCo gets Indian patent for beverage preservative system

Sajan C Kumar

Chennai, March 16: The Indra Nooyi-led US cola major PepsiCo has secured an Indian patent for its invention relating to a beverage preservative system. The system prevents spoilage by microorganisms in a beverage within a sealed container for at least 16 weeks.

The grant of patent comes at a time when the cola major has been facing stiff resistance from states like Tamil Nadu and Kerala against the consumption of beverage products of the company primarily on the ground of health concerns and ground water depletion. The traders' unions in the two states had called for boycott of the products of the company by the retailers under their organisations.

Many food and beverage products include chemical preservatives to extend the shelf life of the product by inhibiting the growth of spoilage microorganisms such as mold, yeast and bacteria. However, some preservatives currently in use have been characterised as either a detriment to one's health, a threat to the environment or as insufficiently stable.



Therefore, there is a market demand for food and beverage products which do not include these detrimental preservatives, and yet still possess extended shelf-life, PepsiCo said in the patent application filed at the Mumbai patent office in 2012.

Ujjwala G Haldankar, assistant controller of patents & designs, Mumbai patent office, on Thursday granted the patent to PepsiCo, after satisfying with the amendments carried out against the objections raised in the first examination report (FER) and the submissions during the subsequent hearing process.

The cola major submitted that the prime objective of the present invention was to provide new preservative systems for use in beverages as replacements for at least one currently used preservative that has detrimental health and environmental effects, or lack of sufficient stability.

It was further submitted that the invention provides a new beverage preservative system with improved sensory impact without benzoic acid and reduced concentrations of sorbic acid. Some countries have regulatory limits sorbic acid use in food and beverage products.

BSNL offers 2GB a day, unlimited calls for ₹339

New Delhi, March 16: To counter threat from Reliance Jio, state-run BSNL on Thursday launched a new plan that offers 2 GB of 3G data per day and unlimited calling within its network for ₹339. "The benefits customer will get under the Combo STV (special tariff voucher) of ₹339 are unlimited calls in BSNL network and unlimited data with fair use policy of 2 GB per day with a validity of 28 days," BSNL said. The offer is limited for 90 days. Reliance Jio is offering 1GB of 4G data and unlimited calling to all network for free till March 31. PTI

GAYATRI BIOORGANICS LIMITED

Registered Office: B-3, Third Floor, 6-3-1090, TSR Towers, Raj Bhavan Road, Somajiguda, Hyderabad - 500 082. Website: www.gayatribioorganics.com

CIN: L24110TG1991PLC013512

Extract of Unaudited Financial Results For The Quarter and Nine Months Ended 31st December, 2016

All amounts in Indian Rupees lakhs except share data

Particulars	Quarter Ended 31.12.16	9 months Ended 31.12.16	Quarter Ended 31.12.15
Total income from operations (net)	1,422.32	3,505.66	11,559.82
"Net Profit/ (Loss) from ordinary activities after tax"	(1,041.71)	(5,251.00)	(1,570.07)
"Net Profit/ (Loss) for the period after tax (after Extraordinary items)"	(1,041.71)	(5,251.00)	(1,570.07)
Equity Share Capital	7,878.81	7,878.81	6,178.13
"Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year)"	-	-	-
"Earnings Per Share (before extraordinary items) (of Rs. 10/- each)"			
Basic:	(1.32)	(2.77)	(3.29)
Diluted:	(1.32)	(2.77)	(3.29)
"Earnings Per Share (after extraordinary items) (of Rs. 10/- each)"			
Basic:	(1.32)	(2.77)	(3.29)
Diluted:	(1.32)	(2.77)	(3.29)

Note:
The above is an extract of the detailed format of Quarterly Financial Results for the Quarter and Nine Months ended 31.12.2016, filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the website of stock Exchange (www.bseindia.com)

for Gayatri BioOrganics Limited
Sd/- C V Rayudu
Wholetime Director
DIN No.: 03536579

Place: Hyderabad
Date: 16.03.2017

PUBLIC ANNOUNCEMENT FOR THE IMMEDIATE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

THE MIDLAND RUBBER & PRODUCE COMPANY LIMITED

Corporate Identity Number: U25191KL1937PLC000691

Registered Office: No 27/1032, Panampilly Nagar P.O, Ernakulam, Kerala – 682 036, India.
Tel: 0484 – 2315312 | Email: secmidland@vsnl.net | Contact Person: Mr. T M Harikumar

THIS PUBLIC ANNOUNCEMENT ("PA") IS BEING ISSUED BY THE PROMOTER AND PROMOTER GROUP ("PROMOTERS") OF THE MIDLAND RUBBER & PRODUCE COMPANY LIMITED (THE "COMPANY") IN TERMS OF SECURITIES AND EXCHANGE BOARD OF INDIA CIRCULAR NO. SEBI/HO/MRD/DSA/CIR/P/2016/110 DATED OCTOBER 10, 2016 ("SEBI CIRCULAR") TO PROVIDE AN EXIT OFFER TO THE PUBLIC SHAREHOLDERS (DEFINED TO MEAN ALL THE SHAREHOLDERS OTHER THAN THE PROMOTERS HEREINAFTER REFERRED TO AS "PUBLIC SHAREHOLDERS") OF THE COMPANY BY ACQUIRING 1,11,435.50 EQUITY SHARES HAVING FACE VALUE ₹ 10 EACH AT ₹ 3,957 ("EXIT PRICE").

I. BACKGROUND OF THE COMPANY

a) The Midland Rubber & Produce Company Limited was incorporated on February 24, 1937.

b) The Registered Office of the Company is presently situated at No 27/1032, Panampilly Nagar P.O, Ernakulam, Kerala- 682 036, India.

c) The Company Identification Number is U25191KL1937PLC000691.

d) The Company is primarily engaged in Tea, Rubber and Cardamom plantation activities.

e) The Paid-up Equity Share Capital of the Company is ₹ 38,90,835 comprising of 3,89,083.50 Equity Shares of ₹ 10 each.

f) The Equity Shares of the Company were listed on Cochin Stock Exchange Limited ("CSE") and Madras Stock Exchange Limited ("MSE"). Upon exit of CSE and MSE vide Whole Time Member Orders No. WTM/RKA/MRD/163/2014 dated December 23, 2014 and WTM/RKA/MRD/47/2015 dated May 14, 2015 respectively, the Company ceased to be a listed company and was referred to the dissemination Board of NSE by MSE vide letter dated March 31, 2015.

g) The Company had, in terms of the SEBI Circular, submitted the Letter of Intent dated February 15, 2017, to NSE, indicating the intent of providing an Exit Offer to the Public Shareholders.

h) Accordingly, the Promoters hereby make an Exit Offer to acquire all the Equity Shares of the Company held by Public Shareholders as per the procedure provided in Annexure A of the said SEBI Circular.

II. EQUITY SHARE CAPITAL STRUCTURE OF THE COMPANY

Particulars	No. of Equity Shares (Face Value of ₹ 10 each)	Total Amount (in INR)
Authorized Capital	6,25,000	62,50,000
Issued, Subscribed and Paid-up Capital	3,89,083.50	38,90,835

III. SHAREHOLDING PATTERN OF THE COMPANY

Category	No. of Equity Share Holders as on February 15, 2017	Number of Equity Shares held	% of total Equity Share Capital
Promoters and Promoter Group	6	2,77,648.00	71.36
Public	572	1,11,435.50	28.64
Total	578	3,89,083.50	100

IV. STANDALONE FINANCIAL SNAPSHOT OF THE COMPANY

(in INR)

Particulars	Financial Year 2015-16	Financial Year 2014-15	Financial Year 2013-14
Equity Share Capital	38,90,835	38,90,835	38,90,835
Reserves & Surplus	70,67,97,169	64,80,62,242	59,48,42,127
Networth	71,06,88,004	65,19,53,077	59,87,32,962
Total Income	40,96,85,791	41,01,34,529	36,70,39,301
Profit After Tax	8,21,49,515	7,86,82,809	4,57,95,141

V. EXIT PRICE AND FINANCIAL ARRANGEMENTS

a) In terms of SEBI Circular, the Company has, on February 24, 2017, appointed Saffron Capital Advisors Private Limited, a SEBI registered Category 1 Merchant Banker, as Independent Valuer ("Independent Valuer"), to determine the fair market value of Equity Shares of the Company. As per the report dated March 08, 2017 ("Valuation Report") issued by the Independent Valuer, the fair market value of Equity Shares of the Company computed by taking into consideration the weighted average of Net Asset Value, Profit Earning Capacity Value and Discounted Cash Flow Method is ₹ 3956.62 per equity share ("Floor Price"). The Promoters in consultation with the Board of Directors of the Company and the Independent Valuer have decided ₹ 3,957 per Equity Share to be the Exit Price. The said Valuation Report will be available for inspection at the Registered Office of the Company during office hours from the date of this Public Announcement.

b) Assuming full acceptances under the Exit Offer, the total requirement of funds on the basis of Exit Price is ₹ 44,09,50,274 (Rupees Forty Four Crores Nine Lakhs Fifty Thousand Two Hundred Seventy Four Only) ("Total Consideration"). In terms of the procedure as prescribed by NSE, in compliance with the SEBI Circular, the Promoters have executed unconditional, irrevocable demand bank guarantees which is equal to 100 % of the Total Consideration, as per details given below:

Sr. No.	Name of the Bank	Date of Bank Guarantee	Bank Guarantee Number	Validity	Amount (INR)
1	The Federal Bank Ltd.	14.03.2017	IBG NO. 75164	14.04.2018	10,00,00,000
2	The Federal Bank Ltd.	14.03.2017	IBG NO. 75174	14.04.2018	10,00,00,000
3	The Federal Bank Ltd.	14.03.2017	IBG NO. 75175	14.04.2018	4,09,50,274
4	The Federal Bank Ltd.	14.03.2017	IBG NO. 75176	14.04.2018	10,00,00,000
5	The Federal Bank Ltd.	14.03.2017	IBG NO. 75178	14.04.2018	10,00,00,000
				Total	44,09,50,274

VI. TERMS AND CONDITIONS RELATING TO OFFER

a) The Exit Offer shall remain open for 5 working days w.e.f. March 30, 2017 to close on April 06, 2017. The Promoters shall accept all the equity shares tendered post the closure of Exit Offer upto a period of 1 year in accordance with the SEBI Circular.

b) All the Public Shareholders of the Company are eligible to participate in this Exit Offer.

c) The Promoters will not accept any Equity Shares offered under Exit Offer where there exists any restraint order of a Court / any other competent authority for transfer / disposal / sale or where loss of share certificates has been notified to the Company or where the title to the Equity Shares is under dispute or otherwise not clear or where any other restraint subsists.

d) The Promoters will not accept Equity Shares which are encumbered till such time the Equity Shares become transferable.

e) The Form of Acceptance-Cum-Acknowledgement ("Form of Acceptance") along with Share Transfer Form to be filled and returned by Public Shareholders shall be dispatched to the Public Shareholders along with Exit Offer Letter latest by March 21, 2017. The Exit Offer may be availed by sending duly completed Form of Acceptance along with duly signed Transfer Form and related Share Certificate(s) to Cameo Corporate Services Limited, the Registrar and Transfer Agent ("RTA"), at "Subramanian Building", #1 Club House Road, Chennai- 600002 clearly marking the envelope "The Midland Rubber & Produce Company Limited -Exit Offer".

VII. ACCEPTANCE OF OFFER AND PAYMENT OF CONSIDERATION

a) Duly executed 'Form of Acceptance', Transfer deeds, self-attested copy of PAN card of all holders and original share certificate(s) must be submitted to the RTA and after proper verification of Signature and other particulars by the RTA, the Promoters shall acquire all the equity shares validly tendered at Exit Price.

b) Upon fulfillment of the terms and conditions mentioned herein, the consideration for such Equity Shares will be settled on closure of the Exit Offer period and the payment will be completed within 15 working days from the date of the closure of the Exit Offer by way of cheque / pay order / demand draft / electronic credit, as the case may be. For electronic credit, please provide the details as mentioned in the Form of Acceptance – Cum Acknowledgement which is enclosed with the Exit Offer Letter. The cheque / pay order / demand drafts will be dispatched to the Shareholders participating in the Exit Offer, at their own risk, by way of speed post / registered post / courier.

c) In case of any defect in 'Form of Acceptance' or Transfer deed the relevant documents will be returned to the Public Shareholders by speed post / registered post at the shareholders own risk.

d) In the event of any Public Shareholder not receiving or misplacing the Form of Acceptance, the same can be obtained from the RTA.

VIII. DECLARATION

The Promoters undertake to acquire equity shares at the Exit Price from those Public Shareholders who have not offered their equity shares under the Exit Offer upto a period of one year from the completion of the Exit Offer, i.e. up to April 06, 2018. Subject to compliance of terms and conditions mentioned in paras VI and VII above, Promoters shall settle the consideration on monthly basis and complete the payment within 7 working days from the end of previous month in which the Equity Shares are tendered and are found to be in order, by way of cheque / pay order / demand draft / electronic credit, as the case may be. The cheque / pay order / demand drafts will be dispatched to the Shareholders participating in the Exit Offer, at their own risk, by way of speed post / registered post / courier.

IX. GENERAL DISCLAIMER

a) Every Equity Shareholder who desires to avail of the 'Exit Offer' may do so pursuant to independent inquiry, investigation and analysis and shall not have any claim against the Promoters, the Independent Valuer or the Company whatsoever by reason of any loss which may be suffered by such person consequent to or in connection with such Exit Offer and tender of Equity Shares through this Exit Offer whether by reason of anything stated or omitted to be stated herein or any other reason whatsoever.

b) The Promoters jointly and severally accept the full and final responsibility for the information contained in the Public Announcement.

c) The Public Announcement would also be available on the NSE's website: www.nseindia.com.

Place: Chennai
Date: March 16, 2017

ON BEHALF OF THE PROMOTERS
Sd/-

Raka

JAYKAY ENTERPRISES LIMITED

Registered Office: Kamla Tower Kanpur, UP 208001;
Tel. No.: 0512-2371478; Fax. No.:0512-2332665
Email ID:prabhat.mishra@jkcement.com; Website: www.jaykayenterprises.com
CIN: L99999UP1961PLC001187

Recommendations of the Committee of Independent Directors ("IDC") for the Open Offer to the Shareholders of the Jaykay Enterprises Limited (hereinafter referred to as "the Company") by J.K. Traders Limited (hereinafter referred to as "Acquirer 1") and Mrs. Sushila Devi Singhania (hereinafter referred to as "Acquirer 2") (hereinafter collectively referred to as "Acquirers") under Regulation 26(7) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011.

1.	Date	Thursday, March 16, 2017
2.	Name of the Company	Jaykay Enterprises Limited
3.	Details of the Offer pertaining to the Company	Open Offer to acquire upto 9,655,036 Equity Shares representing 26.0000% of the expanded share capital of the Company from the Equity Shareholders, other than the Acquirers at a price of Rs. 5.25/- per share
4.	Name of the Acquirers and PAC with the Acquirers	J.K. Traders Limited ("Acquirer 1") and Mrs. Sushila Devi Singhania ("Acquirer 2")
5.	Name of the Manager to the Offer	Corporate Professionals Capital Private Limited
6.	Members of the Committee of Independent Directors	1. Dr. Krishna Behari Agarwal - Chairman; 2. Shri Kedar Nath Mehrotra - Member; and 3. Shri Anil Kumar Dalmia - Member;
7.	IDC Member's relationship with the Company	The IDC members are Independent Directors of the Company having without any shareholding except Dr. K.B Agarwal, having 50 (Fifty) Equity Shares representing 0.00013% of the paid-up share capital of the Company.
8.	Trading in the Equity shares/other securities of the Company by IDC Members	IDC members have not done any trading in the Equity shares/other securities in the Company.
9.	IDC Member's relationship with the Acquirers	The IDC members do not have any relationship with both of the Acquirers.
10.	Trading in the Equity shares/other securities of the Acquirer 1 by IDC Members	The IDC members have not traded in any Equity Shares of Acquirer 1.
11.	Recommendation on the Open offer, as to whether the offer is fair and reasonable	Based on the review of the Public Announcement and the Detailed Public Statement issued by the Manager to the Offer on behalf of the Acquirers, IDC believe that the Open Offer is in accordance with SEBI (SAST) Regulations and to that extent is fair and reasonable. However, with regard to reasonableness of the price, IDC would like to draw the attention of shareholders to the current market value of the shares of the Company. The shareholders should independently evaluate the offer and take their own informed decision. They are also advised to seek expert tax opinion before taking decision.
12.	Summary of reasons for recommendation	Closing Market price of Equity Shares of the Company is Rs. 6.00 (Rupees Six Only) as on March 16, 2017 per share on BSE Limited and the Acquirers have offered a price of Rs. 5.25 (Rupees Five and Twenty Five Paisa Only)/- which is in terms of SEBI (SAST) Regulations.
13.	Details of Independent Advisors, if any.	None
14.	Any other matter(s) to be highlighted	None

"To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Company under the Takeover Code."

For and on behalf of
The Committee of Independent Directors of
Jaykay Enterprises Limited
Sd/-
(Dr. Krishna Behari Agarwal)
(DIN:00339934)
Chairperson- Committee of Independent Directors

Place: Kanpur
Date: March 16, 2017

ICICI Prudential Asset Management Company Limited

ICICI PRUDENTIAL MUTUAL FUND TARAKKI KAREIN!

Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: One BKC 13th Floor, Bandra Kurla Complex, Mumbai - 400051.
Tel: +91 22 2652 5000, Fax: +91 22 2652 8100, website: www.icicipruamc.com,
email id: enquiry@icicipruamc.com
Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400063. Tel: 022 2685 2000 Fax: 022 26868313

Notice to the Investors/Unit holders of ICICI Prudential Interval Fund II - Quarterly Interval Plan C (the Scheme)

Notice is hereby given to all the investors/unit holders of the Scheme that March 22, 2017* has been approved as the record date for declaration of the following dividend under the Scheme. Accordingly, dividend will be paid to all the unit holders/ beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the dividend option of the Scheme, at the close of business hours on the record date.

Plans/Options under the Scheme	Rate of dividend (₹ Per unit) (Face value of ₹ 10/- each)@#	NAV as on March 15, 2017 (₹ Per unit)
Retail Dividend	0.3951	10.3953
Dividend	0.3951	10.3954
Direct Plan - Dividend	0.3993	10.3996

@ The dividend amount payable will be dividend per unit as mentioned above or the entire distributable surplus to the extent of NAV movement since previous record date, available as on record date.

Subject to deduction of applicable dividend distribution tax.

It should be noted that pursuant to payment of dividend, the NAV of the dividend option of the Scheme would fall to the extent of dividend payout and statutory levy, if any.

The Specified Transaction Period (STP) of the Scheme is March 22, 2017 and March 23, 2017. Since the record date for declaring dividend and STP date under the Scheme coincides, the following provision (i) and (ii) will be applicable, for payment of dividend under the Scheme:

(i) In respect of valid purchase/switch-in applications received till 3.00 p.m. on March 22, 2017* the ex-dividend NAV** of the respective date of receipt of application will be applicable and the investors shall not be eligible for dividend declared, if any, on the record date; and

(ii) In respect of valid redemptions/switch-out requests received till 3.00 p.m. on March 22, 2017* the ex-dividend NAV of the respective date of receipt of application will be applicable and the investors will be eligible to receive the dividend.

** In respect of applications for an amount equal to or more than ₹ 2 lakh, the Applicable NAV shall be subject to the provisions of SEBI Circulars No. Cir/IMD/DF/21/2012 dated September 13, 2012 and No. Cir/IMD/DF/19/2010 dated November 26, 2010, as may be amended from time to time, on uniform cut-off timings for applicability of NAV.

* or the immediately following Business Day, if that day is a Non-Business Day.

Investors are requested to take a note of the above.

For ICICI Prudential Asset Management Company Limited
Sd/-
Authorised Signatory

Place: Mumbai
Date : March 16, 2017

No. 015/03/2017

CALL MTNL/BSNL: 1800 222 999 • Others : 1800 200 6666 • Or, apply online at www.icicipruamc.com

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.